

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
27-06-2024 AT 10:30 AM**

**CP (IB) No. 574/7/HDB/2019
AND
IA (IBC) 1718/2023 in IA (IBC) 1098/2023, IA (IBC) 393/2024 in IA (IBC)
(PLAN) 1/2024 & IA (IBC) (PLAN) 1/2024 in
CP (IB) No. 574/7/HDB/2019
u/s. 7 of IBC, 2016**

IN THE MATTER OF:

Stressed Assets Stabilisation Fund

...Financial Creditor

AND

Priyaranjani Fibers Ltd

...Corporate Debtor

CORAM:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Mr Raghu Babu Gunturu, Resolution Professional present physically.

Learned Counsel Mr Srikanth Rathi and Mr Praveen Jain, for Resolution Professional present through Video Conference.

Learned Counsel Mr VVSN Raju, for Resolution Professional present through Video Conference.

IA (IBC) 1718/2023 in IA (IBC) 1098/2023

Mr D Srinivas Rao, Applicant/Suspended Director present through Video Conference.

Orders deferred as the Resolution Professional is directed to clarify on certain financial statements that he had relied, which according to the applicant herein are not authentic and unauthorized.

We have heard the Resolution Professional in part.

At request of Resolution Professional as well as the applicant, matter adjourned to 01.07.2024.

IA (IBC) 393/2024 in IA (IBC) (PLAN) 1/2024

Orders deferred as the Resolution Professional is directed to clarify on certain financial statements that he had relied, which according to the applicant herein are not authentic and unauthorized.

We have heard the Resolution Professional in part.

At request of Resolution Professional as well as the applicant, matter adjourned to 01.07.2024.

IA (IBC) (PLAN) 1/2024

Orders will be passed in this IA subject to the orders passed in IA 393/2024.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)